- (b) whether it has been checked that they do not have any conflict of interest with the work they are being assigned in such bodies;
- (c) would such persons also be entitled to the protection as public servants as also liable for all restrictions and answerabilities of public servants;
- (d) whether any Return of Property is taken from them before they are appointed on these Committees and Commissions; and
- (e) whether Government have a transparent policy for such appointments with regard such categories of persons?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) to (e) The information is being collected and will be laid on the Table of the House.

## National Centre for Good Governance in Hyderabad

- 2983. SHRI SYED AZEEZ PASHA: Will the PRIME MINISTER be pleased to state:
- (a) whether the Andhra Pradesh State Government have urged Government to locate the proposed National Centre for Good Governance in Hyderabad;
  - (b) if so, the details and Government's reaction thereto; and
  - (c) the other location being considered for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI SURESH PACHOURI): (a) to (c) The Inter-state Council in its meeting held on 28th June, 2005 considered the 'Blue Print of Action Plan on Good Governance' and endorsed the 139 Point Action Plan, which *inter alia*, includes setting up of the National Centre for Good Governance (NCGG), NCGG is envisioned to be a world-class institution in guiding good-governance reforms in India and the developing world. The Government of Andhra Pradesh has offered 200 acres of land near the International Airport in Hyderabad. Further, the Governments of the NCT of Delhi, Haryana and UP also have offered land for setting up the NCGG. The decision regarding its location would be taken only at the time of final decision regarding setting up of the proposed NCGQ